3663	Written Answers	[ 18 MA	AR. 1966 ]	to Questions	3664
(b) if so, what is the cr.terion for			Scholarships are awarded by the Ministry		
awarding these scholarships; and			of Home Affairs to the boys of Union		
(c) what is the amount of these scho-			Territories only.		
larships ?		(b) The sch	nolarships are awa	rded on	
THE MINISTER OF STATE IN THE		merit-cum-mear	Is basis.		
MINISTH	RY OF HOME AFFAIR HLAL HATHI): (2	S (SHRI	(c) The req	uisite information it enclosed.	is given

STATEMENT

Income	Rate of scholarship	Amount of scholarship and cloth- ing allowance
Rs. 0-500 p.m.	Full scholarship plus clothing allowance.	Rs. 1900.00 per annum plus Rs. 3)0.00 for clothing allowance in the first year and Rs. 150 in subse- quent years.
Rs. 501-750 p.m.	t scholarship plus clothing allowance.	Rs. 1425.00 per annum plus Rs. 300.00 for clothing allowance in the first year and Rs. 150 in the sub- sequent years.
Rs. 751-1009 p.m. Rs. 1001-1200 p.m.	Half scholarship ¦ scholarship	Rs. 950.00 per annum. Rs. 475.00 per annum.

ELECTION IN GOA, DIU AND DAMAN 502. SHRI M. M. DHARIA : SHRIMATI TARA RAMCHANDRA SATHE : Will the Minister of HOME AFFAIRS be pleased to state : (a) whether Government have taken any decision regarding holding early gene- ral election in Goa, Diu and Daman; and (b) if so, when polling is likely to take place in those territories? THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI	में पुलिस ने चालान किये है; और इस सम्बन्ध में कितने व्यक्तियों को सजा दी गई; (ख) कितनी नाजायज शराव पकडी गई; और (ग) क्या गत वर्ष की अपेक्षा ऐसे मामलों की संख्या में कोई कमी हुई है? †[CASES OF ILLICIT DISTILLATION 503. SHRI RAM SAHAI : Will the Minister of HOME AFFAIRS be pleased to state :
(b) Does not arise.	(a) the number of cases of illicit dis- tillation challaned by the police in Delhi so far during the year 1965-66 and the number of persons convicted on that account;
न।जायज शराब बनाने के मामले	(v) the quantity of illicit liquor seized; and
503. श्री राम सहाय ः क्या गृह- कार्थ मंत्री यह बनाने की कृपा करेंगे कि : (क) दिल्ली में 1965-66 में अब तक	(c) whether there has been any decrease in the number of such cases as compared to the previous year?]
नाजायज शराब बनाने के कितने मामलों	†[ ] English translation.

3666

ग्ह-कार्य मंत्रालय में उपमंत्री (श्री बी० सी० शुक्ल) : (क) 1965-66 में दिसम्बर, 1965 तक 2,242 मामले पकड़े गये, तथा 1,656 व्यक्ति दोषी सिद्ध हुए।

- (ख)  $27041\frac{1}{4}$  बोतलें।
- (ग) जी नहीं।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) In 1965-66, 2,242 cases have been detected till December 1965 and 1,656 persons have been convicted.

(b) 27041<sup>‡</sup> bottles.

(c) No, Sir.]

## डाक तथा तार विभाग को दी जाने वाली बकाया रक्म

504. श्री राम सहाय क्या संचार मंत्रो यह बताने की कृपा करेंगे कि अशोक होटल, जनपथ होटल तथा जम्मु-कश्मीर ट्रेड एजेंट की तरफ डाक तथा तार विभाग को बकाया जो रक़म थी, क्या वह 1965 के अन्त तक वसूल हो गई है, यदि नही, तो इसके क्या कारण है; और उनके कब तक वसुल हो जाने की संभावना है ?

\*[ARREARS DUE TO P. & T. DEPARTMENT 504. SHRI RAM SAHAI: Will the Minister of COMMUNICATIONS be pleased to state whether the arrears due to P. & T. Department from Ashoka Hotel, Janpath Hotel and Jammu Kashmir Trade Agent were recovered by the end of 1965; if not, what are the reasons thereof; and by when they are likely to be recovered ?]

संसद कार्य तथा संचार विभागों में राज्य मंत्री (श्री जगन्नाथ राव) : इस प्रभ्न के पहले भाग का उत्तर नकारात्मक है। दूसरे भाग के उत्तर में यह कहा जा सकता है कि मामले की तेजी से पैरवी की जा रही है और बक़ाया रक़म की वसूली शीघ्र ही होने की आगा है। †[THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (SHRI JAGANNATH RAO): The answer to the first part of the question is in the negative. Regarding latter part, the matter being under active pursuit stage, recoveries are expected to be effected before long.]

DEMANDS OF THE PETROLEUM WORKERS UNION, ERNAKULUM

505. SHRI P. K. KUMARAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have received any memorandum from the Petroleum Workers Union, Ernakulam regarding the future pattern of oil distribution from Cochin Refineries;

(b) if so, what are the main demands of the workers; and

(c) what is the reaction of Government to those demands?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN) : (a) Yes.

(b) The main demand of the Petroleum Workers' Union, Ernakulam is that the distribution pattern for the production of Cochin Refinery should not lead to large scale retrenchment of workmen employed in the Ernakulam and Cochin installations of foreign oil companies. The Indian Oil Corporation Limited and the Cochin Refinery should either absorb the workmen or utilise the existing storage and distribution facilities of the foreign oil companies.

(c) The matter has been brought to the notice of the Cochin Refineries Limited and the Indian Oil Corporation Limited.

## DISMISSAL OF WORKERS OF BANKOLA COLLIERY OF ASANSOL

506. SHRI P. K. KUMARAN: Will the Minister of LABOUR, EMPLOY-MENT AND REHABILITATION be pleased to state:

†[] English translation.